

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2716 of 2021**

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Md. Tanvir @ Md. Tanweer Alam .... .. Petitioner  
Versus

1. The State of Jharkhand
2. Samina Khatoun .... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Rashmi Kumar, Advocate  
For the State : Mr. Pradeep Kr. Verma, Addl.P.P

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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Complaint Case No.1437 of 2018 instituted under Sections 323, 498A of the Indian Penal Code and Section 3/4 of the Dowry Prohibition Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this anticipatory bail application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioner submits that the allegations against the petitioner are all false and general and omnibus in nature and because of marital discord between the petitioner and the informant, this false case has been foisted against the petitioner. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

List this case on 15.06.2021.

Considering the submissions of learned counsels and the facts as discussed, I am inclined to pass an interim order of anticipatory bail to the petitioner till 15.06.2021. In case of the petitioner being arrested by the police on or before 15.06.2021, he shall be released on bail provisionally on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of the officer concerned in connection with Complaint Case No.1437 of 2018 subject to the conditions

as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

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